पृष्ठ 2410, न्यू डिल्ही, आर्थर्स रोड, वन 6, 2015/कार्तिक 15, 1937

(1) 4722 GI/2015
S.O. 3016 (E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith:

MINISTRY OF HOME AFFAIRS
NOTIFICATION
New Delhi, the 6th November, 2015

[S.O. 11011/45/2015-EM-I-V]

[EM. E. 11011/45/2015-EM-I-V]
And whereas, clause (m) of sub-section (1) of section 2 of the said Act defines the terrorist organisation to mean an organisation listed in the First Schedule or an organisation operating under the same name as an organisation so listed:

And whereas, the First Schedule to the said Act specifies the list of terrorist organisations:

And whereas the National Socialist Council of Nagaland (Khaplang) [NSCN(K)], a militant outfit which came into existence in 1986 is active along the Indo-Myanmar border. Dimaapur, Mokokchung, Longleng, Phom, Kiphire, Zunheboto and Kohima districts of Nagaland, Changlang, Longding and Tirap districts of Arunachal Pradesh and parts of Tamenglong and Senapati districts of Manipur and has been consolidating its position both organisationally and in terms of weapons and cadres to achieve the objective of a separate ‘Sovereign Nagaland State’. and has resorted to terrorism as a means to this end by killing innocent civilians and security forces and engaging in other violent activities including robbery, extortion, kidnapping and indiscriminate planting land-mines:

And whereas, the recent violent and terrorist activities of the NSCN(K) include, inter-alia, the following, namely:-

(i) killing one Security Force personnel and two porters and also critically injuring nine Security Force personnel of 14th Assam Rifles at Indo-Myanmar border on 6th February, 2015, falling under Jairam Sub-division of Changlang district, Arunachal Pradesh;

(ii) injuring four Assam Rifles personnel on the 26th March, 2015 by indiscriminately firing upon 19 personnel of Assam Rifles near Indira Gandhi Stadium in district Kohima, Nagaland;

(iii) injuring four civilians by exploding a bomb at PWD Colony, Wokha Town, district Wokha, Nagaland, on the 26th March, 2015;

(iv) killing seven and injuring nine Security Force personnel of Assam Rifles, killing one Security Force personnel of Naga Territorial Army in an ambush on the 3rd May, 2015, at Village Changiangsho, under Tobu Police Station, district Mon, Nagaland;

(v) killing 18 and injuring 15 Army personnel of 6 Dogra Regiment on 4th June, 2015 in Chandel District.

And whereas, the Central Government believes that the National Socialist Council of Nagaland (Khaplang) [NSCN(K)] is involved in terrorism.

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby add the National Socialist Council of Nagaland (Khaplang) [NSCN(K)] and all its formation and front organisations as a terrorist organisation in the First Schedule to the said Act and for the said purpose makes the following amendments, namely:-

In the First Schedule to the said Act, after serial number 38 and the entries relating thereto, the following serial number and entries shall be inserted, namely:-

“39. National Socialist Council of Nagaland (Khaplang) [NSCN(K)], all its formations and front organisations.”

[F. No. 110(1)/45/2015-NE-V]
M.A. GANAPATHY, Jr. Secy.

Note: The First Schedule to the Unlawful Activities (Prevention) Act, 1967 was last amended vide notification of the Government of India’s number S.O. 534(E), dated the 16th February, 2015.